

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 25/81 HELD ON 12.03.2013.

The Meeting No. 25/81 of Norms Committee-II was held on 12.03.2013 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri S.K.Jain, D.O.	DIPP
2.	Shri A.K.Mishra	MOS
3.	Shri Gajraj Singh, Sr.D.O.	DHI
4.	Shri K.K.Funda, AD	MSME
5.	Shri Raman Kumar, FTDO	DGFT

1	Case No.:3/9/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00053/AM12/	RLA File :05/23/040/00060/AM12/	Lic.No/Date:0510291080 19.05.2011	Defer Date:23.04.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 23.04.2013 .			

2	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:23.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.			

3	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:23.04.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 23.04.2013.			

4	Case No.:36/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00138/AM12/	RLA File :05/23/040/00126/AM12/	Lic.No/Date:0510295525 04.07.2011	Defer Date:23.04.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 23.04.2013 .			

5	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date:23.04.2013

Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 23.04.2013.

6	Case No.:8/30/81-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM12/	RLA File :05/23/040/00210/AM12/	Lic.No/Date:0510301527 07.09.2011	Defer Date:23.04.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 23.04.2013 .			

7	Case No.:6/30/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM12/	RLA File :05/23/040/00222/AM12/	Lic.No/Date:0510302467 15.09.2011	Defer Date:23.04.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 23.04.2013 .			

8	Case No.:2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:23.04.2013
	Decision : NC decided to send a reminder to firm to submit following information as required by DIPP vide U.O. dated 05.10.2012 as under:- 1. Net weight per KM of each Export product. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Voltage rating of cables The case stands deferred and to be re-listed on 23.4.2013.			

9	Case No.:18/41/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00363/AM12/	RLA File :13/24/040/00026/AM12/	Lic.No/Date:1310037288 24.10.2011	Defer Date:23.04.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 23.04.2013 .			

10	Case No.:38/37/81-ALC2/2011	Party Name:TRAFOMECA INDIA MAGNETICS PVT LTD	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00325/AM12/	RLA File :07/24/040/00258/AM12/	Lic.No/Date:0710083779 08.11.2011	Defer Date:23.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.			

11	Case No.:22/43/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM12/	RLA File :05/23/040/00330/AM12/	Lic.No/Date:0510309970 01.12.2011	Defer Date:23.04.2013
	Decision : :NC observed that comments of MOS is still awaited, hence decided to send reminder to MOS. The case stands deferred and to be re-listed on 23.04.2013.			

12	Case No.:19/1/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00548/AM12/	RLA File :10/24/040/00069/AM12/	Lic.No/Date:1010048421 23.02.2012	Defer Date:23.04.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 23.04.2013.			

13	Case No.:17/25/81-ALC2/2012	Party Name:P E S ENGINEERS PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00468/AM13/	RLA File :05/24/040/00439/AM12/	Lic.No/Date:0510319788 07.03.2012	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			

Case No.:47/5/81-ALC2/2012

Meet No/Date:25/81-ALC2/2012

Status:Deferred and Re-

14		Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	12.03.2013	indexed
	HQ File :01/81/050/00114/AM13/	RLA File :02/24/040/00239/AM12/	Lic.No/Date:0210176729 19.04.2012	Defer Date:23.04.2013
	Decision : NC observed that comments of MOS is still awaited, hence decided to send reminder to MOS. The case stands deferred and to be re-listed on 23.04.2013.			
15	Case No.:11/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00078/AM13/	RLA File :05/24/040/00012/AM13/	Lic.No/Date:0510323036 24.04.2012	Defer Date:23.04.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 23.04.2013.			
16	Case No.:9/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM13/	RLA File :05/24/040/00025/AM13/	Lic.No/Date:0510323037 24.04.2012	Defer Date:23.04.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 23.04.2013.			
17	Case No.:30/5/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00097/AM13/	RLA File :05/23/040/00011/AM13/	Lic.No/Date:0510323033 24.04.2012	Defer Date:23.04.2013
	Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 23.04.2013.			
18	Case No.:3/10/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00198/AM13/	RLA File :05/23/040/00063/AM13/	Lic.No/Date:0510329857 17.07.2012	Defer Date:23.04.2013
	Decision : NC observed that comments of MOS is still awaited, hence decided to send reminder to MOS. The case stands deferred and to be re-listed on 23.04.2013.			
19	Case No.:1/10/81-ALC2/2012	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00196/AM13/	RLA File :31/83/040/00072/AM13/	Lic.No/Date:3110055080 24.07.2012	Defer Date:23.04.2013
	Decision : : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.			
20	Case No.:5/13/81-ALC2/2012	Party Name:ASAWA INSULATION PVT. LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00264/AM13/	RLA File :03/94/040/00183/AM13/	Lic.No/Date:0310703691 01.08.2012	Defer Date:23.04.2013
	Decision : : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.			
21	Case No.:17/13/81-ALC2/2012	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00276/AM13/	RLA File :03/95/040/00279/AM13/	Lic.No/Date:0310704528 08.08.2012	Defer Date:23.04.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 23.04.2013.			
22	Case No.:19/13/81-ALC2/2012	Party Name:BILCARE LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM13/	RLA File :31/83/040/00086/AM13/	Lic.No/Date:3110055325 08.08.2012	Defer Date:23.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.			

23	Case No.:3/13/81-ALC2/2012	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM13/	RLA File :03/95/040/00341/AM13/	Lic.No/Date:0310704730 09.08.2012	Defer Date:23.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.			

24	Case No.:22/13/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00281/AM13/	RLA File :11/24/040/00018/AM13/	Lic.No/Date:1110027217 09.08.2012	Defer Date:23.04.2013
	Decision : NC observed that comments of DOT is still awaited, hence decided to send reminder to DOT. The case stands deferred and to be re-listed on 23.04.2013.			

25	Case No.:31/13/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00290/AM13/	RLA File :07/24/040/00201/AM13/	Lic.No/Date:0710090219 14.08.2012	Defer Date:23.04.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 23.04.2013.			

26	Case No.:33/13/81-ALC2/2012	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00292/AM13/	RLA File :04/24/040/00085/AM13/	Lic.No/Date:0410138823 14.08.2012	Defer Date:23.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.			

27	Case No.:12/16/81-ALC2/2012	Party Name:RADIANT - RSCC SPECIALTY CABLE PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Approved
	HQ File :01/81/050/00319/AM13/	RLA File :09/24/040/00230/AM13/	Lic.No/Date:0910053518 16.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.03.2013 as under:- - Words "Metal Cladded Cable" may be prefixed with the description of export item - Net weight of export product may be specified as 85800 Kgs. - Quantity of import item at Sl.No.1 may be allowed as 2244000 ft. inclusive of 2 % wastage. - Quantity of import item at Sl.No.2 may be allowed as 71187 Kgs. inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

28	Case No.:18/13/81-ALC2/2012	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00277/AM13/	RLA File :03/95/040/00258/AM13/	Lic.No/Date:0310705707 21.08.2012	Defer Date:23.04.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.04.2013.			

29	Case No.:26/13/81-ALC2/2012	Party Name:STRESSMAC PRESTRESSING SYSTEMS	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00285/AM13/	RLA File :08/24/040/00162/AM13/	Lic.No/Date:0810114372 21.08.2012	Defer Date:23.04.2013
	Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm giving 15 days period to reply. The case stands deferred and to be re-listed on 23.04.2013.			

30	Case No.:1/13/81-ALC2/2012	Party Name:GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00260/AM13/	RLA File :05/23/040/00186/AM13/	Lic.No/Date:0510332474 23.08.2012	Defer Date:23.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.			

31	Case No.:34/13/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:25/81-ALC2/2012	Status:Deferred and Re-
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			12.03.2013	indexed
	HQ File :01/81/050/00293/AM13/	RLA File :05/23/040/00158/AM13/	Lic.No/Date:0510332472 23.08.2012	Defer Date:23.04.2013
	Decision : NC observed that comments of MOS is still awaited, hence decided to send reminder to MOS. The case stands deferred and to be re-listed on 23.04.2013.			
32	Case No.:29/13/81-ALC2/2012	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM13/	RLA File :08/24/040/00142/AM13/	Lic.No/Date:0810114560 27.08.2012	Defer Date:23.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.			
33	Case No.:16/13/81-ALC2/2012	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Approved
	HQ File :01/81/050/00275/AM13/	RLA File :03/94/040/00404/AM13/	Lic.No/Date:0310706823 29.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.3.13 as under:- - Words “ 1.1 KV” may be suffixed with the description of Export products at Sl. No 3, 5, 6 & 8 to 12. - Net weights of 1874 Kgs., 2158 Kgs., 1742 Kgs., 64 Kgs., 100 Kgs.,154 Kgs., 3423 Kgs., 18854 Kgs., 5463 Kgs., 2199 Kgs., 2765 Kgs., 3259 Kgs.,6315Kgs.,9996 Kgs.,7014Kgs., 5582 Kgs.,4389 Kgs.,5773 Kgs., & 1304 Kgs. may be specified with the quantities of export products from Sl.Nos. 1 to 19 respectively. - Quantities of import item at S.No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade)may be allowed as under: - For Export products mentioned at Sl. Nos. 1 to 6,10 to 12 & 17 to 19 as per Engineering Table 5. - For Export product mentioned at Sl. No. 7 to 9 & 13 to 16 as per Engineering Table 4. - Quantities of import item No.2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from Sl. No. 1 to 6 & 8 to 19. - Quantity of import item at S.No. 3 viz. Copper Foil/Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export product from Sl. No 13 to 19. - Quantity of import item at S.No. 4 viz. PVC Compound may be allowed as under: - For Export products mentioned at Sl. Nos. 3 to 6 & 13 to 19 1.05Kgs./Kg. content in the export products. - For Export product mentioned at Sl. No. 7 as as per Engineering Table 4. - Quantities of import item No.5viz. ZHFR Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1, 2 &8 to 12. - Quantity of import item at S.No. 6 viz. Steel Armouring Wire may be allowed as 1.02 Kgs./Kg. content in the export products from Sl. No 1 to 12. - Import items from Sl. No 7 to 11 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			
34	Case No.:20/16/81-ALC2/2012	Party Name:CABLEX SYSTEMS INDIA PVT LTD	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00327/AM13/	RLA File :07/21/040/00412/AM13/	Lic.No/Date:0710090483 30.08.2012	Defer Date:23.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.			
35	Case No.:13/16/81-ALC2/2012	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Approved
	HQ File :01/81/050/00320/AM13/	RLA File :05/23/040/00192/AM13/	Lic.No/Date:0510333772 05.09.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.3.13 as under:- - Net weight of export product may be specified as 209.527 MT - Quantities of import items at Sl. No. 1, 2, 3 & 4 may be allowed as 55775 Kgs., 28835 Kgs., 2736 Kgs. & 2660 Kgs. respectively inclusive of 5 % wastage. - Quantities of import items at Sl. No. 5 to 7, 9 & 12 to 14 put together may be allowed within 2 % of FOB Value of exports - Quantity of import item at Sl. No. 8 may be allowed as applied for i.e. 27870 Sq. Mtrs. on net to net basis.. - Quantity of import item at Sl. No. 10 may be allowed as 37752 Kgs. inclusive of 5 % wastage. - Words “Thickness 0.46 MM ” may be suffixed the description of import item at Sl. No. 11 and its quantity may be allowed as 65066 Kgs. inclusive of 3 % wastage. R/A may take suitable consequential action accordingly.			
36	Case No.:10/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00375/AM13/	RLA File :13/24/040/00027/AM13/	Lic.No/Date:1310040920 05.09.2012	Defer Date:23.04.2013

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.

37	Case No.:7/13/81-ALC2/2012	Party Name:TECHNOCRAFT INDUSTRIES (INDIA) LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Approved
	HQ File :01/81/050/00266/AM13/	RLA File :03/95/040/00220/AM13/	Lic.No/Date:0310708054 06.09.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.3.13 as under:- 1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed on net to net basis as claimed by the firm. 2. Quantities of import items at Sl. No. 2, 3 & 4 may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

38	Case No.:11/13/81-ALC2/2012	Party Name:TRAFOMECA INDIA MAGNETICS PVT LTD	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00270/AM13/	RLA File :07/24/040/00216/AM13/	Lic.No/Date:0710090674 11.09.2012	Defer Date:23.04.2013
	Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI. The case stands deferred and to be re-listed on 23.04.2013.			

39	Case No.:12/13/81-ALC2/2012	Party Name:ANGELIQUE INTERNATIONAL LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Approved
	HQ File :01/81/050/00271/AM13/	RLA File :05/23/040/00199/AM13/	Lic.No/Date:0510334458 12.09.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.3.13 as under:- 1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 47.195 MT inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

40	Case No.:4/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00311/AM13/	RLA File :03/94/040/00128/AM13/	Lic.No/Date:0310709770 20.09.2012	Defer Date:23.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.			

41	Case No.:6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date:23.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.			

42	Case No.:3/16/81-ALC2/2012	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00310/AM13/	RLA File :03/95/040/00476/AM13/	Lic.No/Date:0310710759 27.09.2012	Defer Date:23.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.			

43	Case No.:7/16/81-ALC2/2012	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00314/AM13/	RLA File :03/95/040/00450/AM13/	Lic.No/Date:0310711893 08.10.2012	Defer Date:23.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.			

44	Case No.:23/22/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Approved
	HQ File :01/81/050/00420/AM13/	RLA File :07/24/040/00279/AM13/	Lic.No/Date:0710091237 09.10.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/84/2009-PCII dated 04.03.2013 as under:-			

	Export Item	Quantity
	Plastic Moulded Components	1 No.
	Import Item	Quantity
	1. Relevant Poly carbonate Resin 2.Relevant PIN bridge	1.05 kg/kg content in the export product Net to Net
R/A may take suitable consequential action accordingly.		

45	Case No.:15/16/81-ALC2/2012	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00322/AM13/	RLA File :04/24/040/00144/AM13/	Lic.No/Date:0410140374 11.10.2012	Defer Date:23.04.2013
	Decision : NC observed that comments of MOS is still awaited, hence decided to send reminder to MOS. The case stands deferred and to be re-listed on 23.04.2013.			

46	Case No.:17/16/81-ALC2/2012	Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00324/AM13/	RLA File :32/24/040/00040/AM13/	Lic.No/Date:3210057855 11.10.2012	Defer Date:23.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.			

47	Case No.:20/25/81-ALC2/2012	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Case Added
	HQ File :01/81/050/00471/AM13/	RLA File :07/24/040/00285/AM13/	Lic.No/Date:0710091297 11.10.2012	Defer Date:
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			

48	Case No.:28/22/81-ALC2/2012	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00425/AM13/	RLA File :07/24/040/00278/AM13/	Lic.No/Date:0710091491 22.10.2012	Defer Date:23.04.2013
	Decision : NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 23.04.2013.			

49	Case No.:1/16/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00308/AM13/	RLA File :05/23/040/00257/AM13/	Lic.No/Date:0510337600 23.10.2012	Defer Date:23.04.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 23.04.2013.			

50	Case No.:4/19/81-ALC2/2012	Party Name:CONSOLIDATED ENGINEERING COMPANY	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00369/AM13/	RLA File :05/23/040/00293/AM13/	Lic.No/Date:0510337575 23.10.2012	Defer Date:23.04.2013
	Decision : NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 23.04.2013.			

51	Case No.:26/22/81-ALC2/2012	Party Name:DELTON CABLES LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00423/AM13/	RLA File :05/23/040/00278/AM13/	Lic.No/Date:0510337606 23.10.2012	Defer Date:23.04.2013
	Decision : NC decided to again forward the application to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			

52	Case No.:3/19/81-ALC2/2012	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00368/AM13/	RLA File :05/24/040/00272/AM13/	Lic.No/Date:0510337701 29.10.2012	Defer Date:23.04.2013

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.

53	Case No.:8/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00373/AM13/	RLA File :13/24/040/00033/AM13/	Lic.No/Date:1310041434 29.10.2012	Defer Date:23.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.			

54	Case No.:9/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00374/AM13/	RLA File :13/24/040/00032/AM13/	Lic.No/Date:1310041433 29.10.2012	Defer Date:23.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.			

55	Case No.:11/19/81-ALC2/2012	Party Name:COMET EXPORTS	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM13/	RLA File :29/24/040/00006/AM13/	Lic.No/Date:2910018933 29.10.2012	Defer Date:23.04.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 23.04.2013.			

56	Case No.:4/25/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Case Added
	HQ File :01/81/050/00455/AM13/	RLA File :13/24/040/00036/AM13/	Lic.No/Date:1310041437 30.10.2012	Defer Date:
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			

57	Case No.:2/19/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00367/AM13/	RLA File :05/23/040/00299/AM13/	Lic.No/Date:0510338092 01.11.2012	Defer Date:23.04.2013
	Decision : NC observed that comments of MOS is still awaited, hence decided to send reminder to MOS. The case stands deferred and to be re-listed on 23.04.2013.			

58	Case No.:21/22/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00418/AM13/	RLA File :07/24/040/00311/AM13/	Lic.No/Date:0710091717 02.11.2012	Defer Date:23.04.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 12.3.2013 as under:- 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format. 2. Specific use of each import item in the manufacture of export product and justification/basis for their quantities. The case stands deferred and to be re-listed on 23.04.2013.			

59	Case No.:7/19/81-ALC2/2012	Party Name:B.R. INDUSTRIES LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00372/AM13/	RLA File :05/23/040/00309/AM13/	Lic.No/Date:0510338300 06.11.2012	Defer Date:23.04.2013
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 23.04.2013.			

60	Case No.:18/22/81-ALC2/2012	Party Name:FRICTION METAL FIBRES (INDIA) PLTD	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00415/AM13/	RLA File :05/23/040/00245/AM13/	Lic.No/Date:0510338445 07.11.2012	Defer Date:23.04.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 12.3.2013 as under:- 1. Manufacturing operations with wastage claimed at each stage of manufacture. 2. Specific item of import i.e. whether Foil or Wire. 3. Net weight of other inputs used in the export product, if any.			

The case stands deferred and to be re-listed on 23.04.2013.

61	Case No.: 19/25/81-ALC2/2012	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00470/AM13/	RLA File :07/24/040/00314/AM13/	Lic.No/Date:0710091811 07.11.2012	Defer Date:23.04.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 23.4.2013.			

62	Case No.: 29/22/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00426/AM13/	RLA File :07/24/040/00303/AM13/	Lic.No/Date:0710091865 08.11.2012	Defer Date:23.04.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 12.3.2013 as under:- 1. Width of each export item. 2. Width of each import item 3. Manufacturing operations with wastage claimed at each stage of manufacture. The case stands deferred and to be re-listed on 23.04.2013.			

63	Case No.: 31/22/81-ALC2/2012	Party Name:AXON INTERCONNECTORS AND WIRES PVT LTD	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00428/AM13/	RLA File :07/24/040/00283/AM13/	Lic.No/Date:0710091863 08.11.2012	Defer Date:23.04.2013
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. SI No. 3,4,5,6 &11 of SDF export product wise. The case stands deferred and to be re-listed on 23.04.2013.			

64	Case No.: 5/25/81-ALC2/2012	Party Name:CMI LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00456/AM13/	RLA File :05/23/040/00336/AM13/	Lic.No/Date:0510339213 20.11.2012	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			

65	Case No.: 27/22/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status: Approved
	HQ File :01/81/050/00424/AM13/	RLA File :05/24/040/00310/AM13/	Lic.No/Date:0510339281 21.11.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.3.2013 as under:- 1. Words "containing 147827 Kgs. of Cold Rolled Stainless Steel Circles (Grade 200)" may be suffixed with the description of export product. 2. Words "of relevant thickness" may be suffixed with the description of import item and quantity of import item may be allowed as 162610 Kgs. inclusive of wastage of 10 %. R/A may take suitable consequential action accordingly.			

66	Case No.: 22/22/81-ALC2/2012	Party Name:SHINKWANG ELECTRONICS PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00419/AM13/	RLA File :05/24/040/00313/AM13/	Lic.No/Date:0510339369 23.11.2012	Defer Date:23.04.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O. No. 30(294)2011-ME dated 26.2.2013 as under:- 1. Size, specification, Drawing/literature and details of export product. 2. Justification of quantity being imported to manufacture export product. 3. Process of manufacturing of each export product. 4. Requirement of imported components as per export. The case stands deferred and to be re-listed on 23.04.2013.			

67	Case No.: 24/22/81-ALC2/2012	Party Name:MANDEEP CABLE PVT.LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status: Deferred and Re-indexed

	HQ File :01/81/050/00421/AM13/	RLA File :05/24/040/00297/AM13/	Lic.No/Date:0510339368 23.11.2012	Defer Date:23.04.2013
Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. SI No. 5 &12 of SDF . The case stands deferred and to be re-listed on 23.04.2013.				

68	Case No.:16/22/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Approved										
	HQ File :01/81/050/00413/AM13/	RLA File :07/24/040/00341/AM13/	Lic.No/Date:0710092094 26.11.2012	Defer Date:										
	Decision : :NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/84/2009-PCII dated 04.03.2013 as under:-													
	<table><tr><td>Export Item</td><td>Quantity</td></tr><tr><td>Plastic Moulded Components</td><td>1 No.</td></tr><tr><td>Import Item</td><td>Quantity</td></tr><tr><td>1. Relevant Poly carbonate Resin</td><td>1.05 kg/kg content in the export product</td></tr><tr><td>2.Relevant PIN bridge</td><td>Net to Net</td></tr></table>	Export Item	Quantity	Plastic Moulded Components	1 No.	Import Item	Quantity	1. Relevant Poly carbonate Resin	1.05 kg/kg content in the export product	2.Relevant PIN bridge	Net to Net			
	Export Item	Quantity												
Plastic Moulded Components	1 No.													
Import Item	Quantity													
1. Relevant Poly carbonate Resin	1.05 kg/kg content in the export product													
2.Relevant PIN bridge	Net to Net													
R/A may take suitable consequential action accordingly.														

69	Case No.:31/25/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00482/AM13/	RLA File :07/24/040/00342/AM13/	Lic.No/Date:0710092095 26.11.2012	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to C&PC for comments. The case stands deferred and to be re-listed on 23.04.2013.			

70	Case No.:1/22/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00398/AM13/	RLA File :11/24/040/00020/AM13/	Lic.No/Date:1110027311 27.11.2012	Defer Date:23.04.2013
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 23.04.2013.			

71	Case No.:9/22/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00406/AM13/	RLA File :10/24/040/00061/AM13/	Lic.No/Date:1010051821 30.11.2012	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be re-listed on 23.04.2013.			

72	Case No.:25/22/81-ALC2/2012	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00422/AM13/	RLA File :34/24/040/00209/AM13/	Lic.No/Date:3410035574 30.11.2012	Defer Date:23.04.2013
	Decision : : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			

73	Case No.:2/22/81-ALC2/2012	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00399/AM13/	RLA File :31/83/040/00145/AM13/	Lic.No/Date:3110056380 05.12.2012	Defer Date:23.04.2013
	Decision : : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 23.04.2013.			

74	Case No.:20/22/81-ALC2/2012	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00417/AM13/	RLA File :07/24/040/00357/AM13/	Lic.No/Date:0710092293 05.12.2012	Defer Date:23.04.2013

Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 23.04.2013.

75	Case No.:30/22/81-ALC2/2012	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00427/AM13/	RLA File :05/24/040/00334/AM13/	Lic.No/Date:0510340125 05.12.2012	Defer Date:23.04.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. dated 12.2.2013 as under:- 1 Justification for wastage in terms of SI No. 11 of SDF. The case stands deferred and to be re-listed on 23.04.2013.			

76	Case No.:34/22/81-ALC2/2012	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00431/AM13/	RLA File :05/23/040/00353/AM13/	Lic.No/Date:0510340311 07.12.2012	Defer Date:23.04.2013
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. SI No. 5 &11 of SDF . The case stands deferred and to be re-listed on 23.04.2013.			

77	Case No.:11/22/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00408/AM13/	RLA File :05/23/040/00359/AM13/	Lic.No/Date:0510340521 10.12.2012	Defer Date:23.04.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 12.3.2013 as under:- 1. Information in respect of SI. No. 4, 5 & 11 of Standard Deficiency Format-Export product wise. 2. Specific use of each import item in the manufacture of export products and justification/basis for their quantities. 3. Detailed calculations for the quantities of coating and lining materials, supported by coating and lining thicknesses, net weights thereof contained in the export products and wastages claimed at each stage of manufacture The case stands deferred and to be re-listed on 23.04.2013.			

78	Case No.:8/22/81-ALC2/2012	Party Name:THERMON HEAT TRACERS PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Approved
	HQ File :01/81/050/00405/AM13/	RLA File :31/83/040/00141/AM13/	Lic.No/Date:3110056473 13.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.3.2013 as under:- 1. Quantities of import items from SI. No. 1 to 4 may be allowed 1.01 Mtr./Mtr. content in the export product as applied for by the firm. 2. Quantity of import item at SI. No. 5 may be allowed as 166 Nos.on net to net basis with accountability clause . 3. Quantities of import items from SI. No. 6 to 13 may be allowed 1.01 Mtr./Mtr. content in the export product as applied for by the firm R/A may take suitable consequential action accordingly.			

79	Case No.:19/22/81-ALC2/2012	Party Name:JENSONS INTERNATIONAL	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Approved
	HQ File :01/81/050/00416/AM13/	RLA File :05/23/040/00368/AM13/	Lic.No/Date:0510340737 13.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.3.2013 as under:- 1. Words "containing 100000 Kgs. of Stainless Steel Circles (Grade 201)" may be suffixed with the description of export product. 2. Words "of relevant thickness" may be suffixed with the description of import item and quantity of import item may be allowed as applied for i.e. 110000 Kgs. inclusive of wastage of 10 %. R/A may take suitable consequential action accordingly.			

80	Case No.:32/22/81-ALC2/2012	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00429/AM13/	RLA File :05/23/040/00295/AM13/	Lic.No/Date:0510340738 13.12.2012	Defer Date:23.04.2013
	Decision : NC decided to forward the application of firm to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			

81	Case No.:24/25/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00475/AM13/	RLA File :07/24/040/00375/AM13/	Lic.No/Date:0710092468 13.12.2012	Defer Date:23.04.2013
Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.				

82	Case No.:7/22/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00404/AM13/	RLA File :31/83/040/00157/AM13/	Lic.No/Date:3110056495 17.12.2012	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be re-listed on 23.04.2013.			

83	Case No.:15/25/81-ALC2/2012	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00466/AM13/	RLA File :07/24/040/00337/AM13/	Lic.No/Date:0710092538 18.12.2012	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be re-listed on 23.04.2013.			

84	Case No.:13/25/81-ALC2/2012	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00464/AM13/	RLA File :07/24/040/00378/AM13/	Lic.No/Date:0710092617 20.12.2012	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			

85	Case No.:5/22/81-ALC2/2012	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Approved
	HQ File :01/81/050/00402/AM13/	RLA File :31/83/040/00162/AM13/	Lic.No/Date:3110056546 21.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.3.2013 as under:- 1. Import items from Sl. Nos. 1 to 16 shall be of same grade as contained in the export product. 2. Quantities of import items from Sl.No. 1 to 16 may be allowed as 46800Kgs., 140400Kgs., 131040Kgs., 65520Kgs., 93600Kgs., 102960Kgs., 18720Kgs., 117000Kgs., 154440Kgs., 280800Kgs., 280800 Kgs., 280800 Kgs., 234000Kgs., 102960Kgs., 65520 Kgs.&9360Kgs. respectively inclusive of 4% wastage. 3. Quantities of import items at S.No. 17&18 put together may be allowed as applied for i.e. within 1.56 % of FOB value of exports. R/A may take suitable consequential action accordingly.			

86	Case No.:14/22/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Approved									
	HQ File :01/81/050/00411/AM13/	RLA File :07/24/040/00390/AM13/	Lic.No/Date:0710092638 21.12.2012	Defer Date:									
	Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/84/2009-PCII dated 04.03.2013 as under:- <table><tr><td>Export Item</td><td>Quantity</td></tr><tr><td>Plastic Moulded Components</td><td>1 No.</td></tr><tr><td>Import Item</td><td>Quantity</td></tr><tr><td>1. Relevant Poly carbonate Resin</td><td>1.05 kg/kg content in the export product</td></tr><tr><td>2.Relevant PIN bridge</td><td>Net to Net</td></tr></table> R/A may take suitable consequential action accordingly.				Export Item	Quantity	Plastic Moulded Components	1 No.	Import Item	Quantity	1. Relevant Poly carbonate Resin	1.05 kg/kg content in the export product	2.Relevant PIN bridge
Export Item	Quantity												
Plastic Moulded Components	1 No.												
Import Item	Quantity												
1. Relevant Poly carbonate Resin	1.05 kg/kg content in the export product												
2.Relevant PIN bridge	Net to Net												

87	Case No.:33/22/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Approved
	HQ File :01/81/050/00430/AM13/	RLA File :07/24/040/00391/AM13/	Lic.No/Date:0710092637 21.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/84/2009-PCII dated 04.03.2013 as under:-			

	Export Item	Quantity
	Plastic Moulded Components	1 No.
	Import Item	Quantity
	1. Relevant Poly carbonate Resin 2.Relevant PIN bridge	1.05 kg/kg content in the export product Net to Net
R/A may take suitable consequential action accordingly.		

88	Case No.: 29/25/81-ALC2/2012	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00480/AM13/	RLA File :03/94/040/00757/AM13/	Lic.No/Date:0310717933 21.12.2012	Defer Date:23.04.2013
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. SI No. 5 &11 of SDF . The case stands deferred and to be re-listed on 23.04.2013.			

89	Case No.: 34/25/81-ALC2/2012	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00485/AM13/	RLA File :03/94/040/00813/AM13/	Lic.No/Date:0310718079 24.12.2012	Defer Date:23.04.2013
	Decision : NC decided to forward the application of firm to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			

90	Case No.: 4/22/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00401/AM13/	RLA File :31/83/040/00150/AM13/	Lic.No/Date:3110056554 26.12.2012	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be re-listed on 23.04.2013.			

91	Case No.: 8/25/81-ALC2/2012	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00459/AM13/	RLA File :03/94/040/00788/AM13/	Lic.No/Date:0310718506 28.12.2012	Defer Date:23.04.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.4.2013.			

92	Case No.: 30/25/81-ALC2/2012	Party Name:UM CABLES LTD.,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00481/AM13/	RLA File :03/95/040/00761/AM13/	Lic.No/Date:0310718735 31.12.2012	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be re-listed on 23.04.2013.			

93	Case No.: 13/22/81-ALC2/2012	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00410/AM13/	RLA File :05/24/040/00358/AM13/	Lic.No/Date:0510342329 03.01.2013	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be re-listed on 23.04.2013.			

94	Case No.: 25/25/81-ALC2/2012	Party Name:LUMINO INDUSTRIES LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00476/AM13/	RLA File :02/24/040/00152/AM13/	Lic.No/Date:0210185111 04.01.2013	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			

95	Case No.: 33/25/81-ALC2/2012	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status: Deferred and Re-indexed
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	HQ File :01/81/050/00484/AM13/	RLA File :31/83/040/00161/AM13/	Lic.No/Date:3110056728 07.01.2013	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			
96	Case No.:16/25/81-ALC2/2012	Party Name:ELETTROMECCANICA INDIA PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00467/AM13/	RLA File :05/23/040/00417/AM13/	Lic.No/Date:0510342959 10.01.2013	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 23.04.2013.			
97	Case No.:12/25/81-ALC2/2012	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00463/AM13/	RLA File :05/23/040/00391/AM13/	Lic.No/Date:0510343363 15.01.2013	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			
98	Case No.:32/25/81-ALC2/2012	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00483/AM13/	RLA File :02/24/040/00164/AM13/	Lic.No/Date:0210185500 16.01.2013	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			
99	Case No.:14/25/81-ALC2/2012	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00465/AM13/	RLA File :03/95/040/00784/AM13/	Lic.No/Date:0310721167 17.01.2013	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			
100	Case No.:3/25/81-ALC2/2012	Party Name:BILCARE LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00454/AM13/	RLA File :31/83/040/00156/AM13/	Lic.No/Date:3110056878 18.01.2013	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			
101	Case No.:7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be re-listed on 23.04.2013.			
102	Case No.:18/25/81-ALC2/2012	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00469/AM13/	RLA File :05/23/040/00407/AM13/	Lic.No/Date:0510343809 21.01.2013	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DOT for comments. The case stands deferred and to be re-listed on 23.04.2013.			
103	Case No.:11/25/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD.,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00462/AM13/	RLA File :07/24/040/00440/AM13/	Lic.No/Date:0710093248 22.01.2013	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			
104	Case No.:23/25/81-ALC2/2012	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:25/81-ALC2/2012	Status:Deferred and Re-indexed

			12.03.2013	indexed
	HQ File :01/81/050/00474/AM13/	RLA File :03/95/040/00818/AM13/	Lic.No/Date:0310721688 22.01.2013	Defer Date:23.04.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 23.04.2013.			

105	Case No.:27/25/81-ALC2/2012	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00478/AM13/	RLA File :03/95/040/00795/AM13/	Lic.No/Date:0310722016 24.01.2013	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be re-listed on 23.04.2013.			

106	Case No.:9/25/81-ALC2/2012	Party Name:GENERAL CABLE ENERGY INDIA PVT. LTD.,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00460/AM13/	RLA File :05/23/040/00441/AM13/	Lic.No/Date:0510344170 28.01.2013	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			

106	Case No.:10/25/81-ALC2/2012	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00461/AM13/	RLA File :07/24/040/00434/AM13/	Lic.No/Date:0710093330 28.01.2013	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 23.04.2013.			

108	Case No.:6/25/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00457/AM13/	RLA File :13/24/040/00048/AM13/	Lic.No/Date:1310042004 29.01.2013	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			

109	Case No.:28/25/81-ALC2/2012	Party Name:MENON BEARINGS LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00479/AM13/	RLA File :03/95/040/00848/AM13/	Lic.No/Date:0310722451 30.01.2013	Defer Date:23.04.2013
	Decision : : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			

110	Case No.:35/25/81-ALC2/2012	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00486/AM13/	RLA File :04/24/040/00198/AM13/	Lic.No/Date:0410142957 30.01.2013	Defer Date:23.04.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 23.04.2013.			

111	Case No.:36/25/81-ALC2/2012	Party Name:PLAST TECH ENGINEERING	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00487/AM13/	RLA File :04/24/040/00218/AM13/	Lic.No/Date:0410142970 30.01.2013	Defer Date:23.04.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 23.04.2013.			

112	Case No.:22/25/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00473/AM13/	RLA File :03/95/040/00820/AM13/	Lic.No/Date:0310722786 04.02.2013	Defer Date:23.04.2013

Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.

113	Case No.: 21/25/81-ALC2/2012	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00472/AM13/	RLA File :13/21/040/00145/AM13/	Lic.No/Date:1310042080 05.02.2013	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 23.04.2013.			

114	Case No.: 26/25/81-ALC2/2012	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00477/AM13/	RLA File :34/24/040/00265/AM13/	Lic.No/Date:3410036097 12.02.2013	Defer Date:23.04.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 23.04.2013.			

115	Case No.: 1/25/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:25/81-ALC2/2012 12.03.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00452/AM13/	RLA File :08/24/040/00371/AM13/	Lic.No/Date:0810118791 25.02.2013	Defer Date:23.04.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.04.2013.			

116	Case No.:2/25/81-ALC2/2012	Party Name:GLOBEX INDUSTRIES PRIVATE LIMITED
	HQ File :01/81/050/00453/AM13/	RLA File :56/24/040/00039/AM13/
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted	

Offline case 12.03.2013

Sl. No 394

CASE NO. AR- 59	M/s. PSL Limited, Mumbai
Meeting No. 25/81	F.No.01/81/050/020/AM09/DES-II
Dated:12.03.2013	Advance Licence No. 0310487951 dated 26.09.2008
	RLA's F.No.03/95/040/0545/AM09

Decision : The representative of the firm has appeared for personal hearing and explain the case. NC has asked him to furnish the reply of the query of DHI. The case stands deferred and to be relisted on 23.04.2013.

Sl No. 395

CASE No. AR- 121	M/s. Nexus Electro Steel Limited, Chennai
Meeting No. 25/81	F.No. 01/81/50/507/AM'11/DES-II
Dated:12.03.2013	Advance Licence No. 0410120241 dated 29.12.2010.
	RLA's F.No.04/24/40/253/AM'11

Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm giving 15 days period to reply. The case stands deferred and to be re-listed on 23.04.

SI No. 396

CASE NO. AR- 39	M/s Jindal Saw Ltd.
Meeting No. 25/81	F.No. 01/81/162/00384/AM13/DES-II
Dated:12.03.2013	Advance Licence No. 0510219112 dated 08.04.2008

Decision :NC observed that case has been referred to PC-VI for their comments. NC decided to d a send a reminder to PC-VI to expedite comments. The case stands deferred and to be re-listed on 23.04.2013.

SI No. 397

CASE NO. AR- 43	M/s Vijai Electricals Ltd.
Meeting No. 25/81	F.No. 01/81/50/374/AM12/DES-II
Dated:12.03.2013	Advance Licence No. 0910048772 dated 14.09.2011

Decision :NC decided to modify the norms of above AA as per written comments of DHIvide U.O. No. 3(19)/2012/TSW(B)/45 dated 28.02.2013 as under:-

Export Product: Amorphous Metal Core distribution Transformers (aluminium wound), Oil Cooled of following specifications.

Sl. No.	Export Product	Net wt./unit	Import item	Quantity recommended/ unit of EP
1.	3-Phase 25 KVA 22000 / 433-250V	400kg	1. Amorphous Electrical Steel Sheet. 2. TOBS 3. Craft paper 4. Press Board 5 & 6. Component	121.6 kg including 7% wastage. 111.9 kg including 10% wastage 10.5 kg with 5% wastage 6.3 kg with 5% wastage Net to net basis
2.	3-Phase 100 KVA 22000/433-250V	800 kg	7. Amorphous Electrical Steel Sheet. 8. TOBS 9. Craft paper 10. Press Board	299.6 kg including 7% wastage 207.9 kg including 10 % wastage

			11 & 12. Component	18.9 kg with 5% wastage 12.6 kg with 5% wastage Net to net basis
3.	1-Phase 25 KVA 12700/ 500-250V	245 kg	13. Amorphous Electrical Steel Sheet. 14. TOBS 15. Craft paper 16. Press Board 17 & 18 Component	81.6 kg including 7% wastage 88 kg including 10 % wastage 3.15 kg with 5% wastage 2.1 kg with 5% wastage Net to net basis
4.	1-Phase 25 KVA 19000/ 500-250V	280 kg	19. Amorphous Electrical Steel Sheet. 20. TOBS 21. Craft paper 22. Press Board 23 & 24 Component	88.6 kg including 7% wastage 110.5 kg including 10 % wastage 3.15 kg with 5% wastage 2.1 kg with 5% wastage Net to net basis

R/A may take suitable consequential action accordingly.

SI No. 398

CASE NO. AR- 53	M/s Sterlite Industries (I) Ltd., Tuticorin
Meeting No. 25/81	F.No. 01/81/162/464/AM-13/DES-II
Dated:12.03.2013	Annual Advance Licence No. 3510025541 dated 02.01.2009

Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to expedite the reply . The case stands deferred and to be re-listed on 23.04.2013.

SI No. 399

CASE NO. AR-91	M/s Shiva Utensils Industries(P) Ltd
Meeting No. 25/81	F.No. 01/81/50/323/AM13/DES-II
Dated:12.03.2013	Advance Licence No. 0510336515 dated 04.10.2012

Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 23.04.2013.

SI no.400

CASE NO. AR-92	M/s Singhania Alu Foil Containers
Meeting No. 25/81	F.No. 01/81/50/309/AM11/DES-II
Dated:12.03.2013	Advance Licence No. 0510274796 dated 12.10.2010

Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 23.04.2013.

SI No. 401

CASE NO. AR-93	M/s Singhania Alu Foil Containers
Meeting No. 25/81	F.No. 01/81/50/46/AM11/DES-II
Dated:12.03.2013	Advance Licence No. 0510286840 dated 25.03.2011

Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 23.04.2013.

SI No. 402

CASE NO. AR-94	M/s Leitner Shriram manufacturing Ltd.
Meeting No. 25/81	F.No. 01/81/50/561/AM11/DES-II
Dated:12.03.2013	Advance Licence No. 0410121251 dated 02.02.2011

Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 23.04.2013.

SI No. 403

CASE NO. AR-95	M/s Global Overseas
Meeting No. 25/81	F.No. 01/81/50/144/AM13/DES-II
Dated:12.03.2013	Advance Licence No. 0510324256 dated 09.05.2012

Decision : NC observed that case is under examination at MSME. The case stands deferred and to be re-listed on 23.04.2013.

SI No. 404

CASE NO. AR-96	M/s Vijai Electricals Ltd., Hyderabad
Meeting No. 25/81	F.No. 01/81/50/210/AM12/DES-II
Dated:12.03.2013	Advance Licence No. 0910047197 dated 20.6.2011

Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 23.04.2013.

SI No. 405

CASE NO. AR-97	M/s B.C.Power Controls Pvt.Ltd
Meeting No. 25/81	F.No. 01/81/50/286/AM12/DES-II
Dated:12.03.2013	Advance Licence No. 0510332857 dated 28.8.2012

Decision : NC decided to maintain its earlier decision and reject the case.

R/A may take suitable consequential action accordingly.

PART - C – DEFERRED

CASE NO. C- 25	M/s. Goldstar International , Jamnagar
Meeting No. 25/81	F.No.01/81/162/35/AM'13/DES-II
Dated:12.03.2013	Fixation of wastage norms in r/o Goldstar International, an 100% EOU unit

Decision :NC decided to fix the wastage norms of above unit as per written comments of DIPP vide U.O. dated 12.03.2013 as under:-

As per As per team report already accepted by the NC for a number of EOUs in Jamnagar area for manufacture of brass items from mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc., following wastage norms may be

1. For Brass ingots/Billets:

A.Wastage during Segregation:

Description	Quantity	Description	Quantity
Segregated/processed mixed brass scrap	1 MT	Mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc	As per actual subject to a maximum of 1.50 MT

B.Wastage norms for the manufacture of brass ingots/billets from Segregated/processed mixed brass scrap.

Export		Input Item	
Item			
Description	Quantity	Description	Quantity
Brass Ingots/ Billets	1 MT	Segregated/processed mixed brass scrap	1.08 MT

2.Brass Bars/Rods/Solid sections/profiles

A. Wastage during Segregation:

Description	Quantity	Description	Quantity
Segregated/processed mixed brass scrap	1 MT	Mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc	As per actual subject to a maximum of 1.50 MT

B Wastage norms for the manufacture of Brass Bars/Rods/ Solid sections/profiles from Segregated/processed mixed brass scrap.

Export Item		Input item	
Description	Quantity	Description	Quantity
Brass Bars/Rods/Solid sections/profiles	1 MT	Segregated/processed mixed brass scrap	1.10 MT

3. For Machined articles/Components/parts/accessories made out of brass rods/ bars/solid sections/solid profiles

A. Wastage during Segregation:

Description	Quantity	Description	Quantity
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Segregated/processed mixed brass scrap	1 MT	Mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc	As per actual subject to a maximum of 1.50 MT
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B. Wastage norms for the manufacture of machined articles/components/parts/accessories made out of brass rods/bars/solid sections/solid profiles

Export Item		Input Item	
Description	Quantity	Description	Quantity
Machined articles/ Components/ parts/ accessories made out of brass rods/ bars/ solid sections/ solid profiles	1 MT	Segregated/processed mixed brass scrap	1.26MT

It may also be clarified to Development Commissioner, Kandla SEZ that the above wastage norms are applicable for the manufacture of brass items from mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc and

DC(KSEZ) may take suitable consequential action accordingly.

SI No. 70

CASE NO. C- 16	M/s Involute Technologies Pvt. Ltd.
Meeting No. 22/81	F.No.01/81/162/423/AM'13/DES-II
Dated:29.01.2013	Clarification regarding issue of DEPB.

Decision : NC decided that DEPB committee may take a view in the above matter.
